

(2) Five statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the above Notifications.

[Placed in Library. See. No. LT-9258/75]

(3) A copy of Notification No. G.S.R. 275 (Hindi and English versions) published in Gazette of India dated the 1st March, 1975, declaring M/s Taheri Aid Fund Limited, a company having its registered office in Tamil Nadu, to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-9259/75]

Cardamom (Second Amendment) Rules, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : I beg to lay on the Table a copy of the Cardamom (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 245 in Gazette of India dated the 22nd February, 1975, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library. See No. IT-9260/75]

ASSENT TO BILL

SECRETARY GENERAL : Sir, I lay on the Table the North-Eastern Areas (Reorganisation) Amendment Bill, 1975 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 14th March, 1975.

12.06 hrs.

STATEMENT RE ATTEMPT ON THE LIFE OF THE CHIEF JUSTICE OF THE SUPREME COURT OF INDIA

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Sir, I agree with the remarks just now made.

It is a matter of grave concern for all of us that an attempt at the life of Shri

A. N. Ray, Hon'ble Chief Justice of the Supreme Court of India was made on 20th March 1975. Providentially the grenades did not explode.

According to the information furnished by the Delhi Administration, Shri A. N. Ray, Chief Justice of India, had left the Supreme Court in car No. DHC-6431 at about 16.15 hrs. His son, Shri Ajoy Nath Ray and Supreme Court Jamadar Jai Nand were also travelling in the car which was being driven by Shri Inder Singh. When the car stopped at Tilak Marg-Bhagwan Das Road crossing due to red traffic signal, some unknown person threw two hand grenades, each wrapped in a handkerchief, through the left rear door window of the car, one of which hit the Chief Justice on the left shoulder. Luckily, none of the hand-grenades exploded. The Chief Justice and his son walked back to the Supreme Court leaving behind the Car at the spot and were later taken to their residence by another car. After dropping the hand-grenades, the culprit ran toward Mandi House along Bhagwan Das Road leaving behind his 'hawai' chappals on the scene. The Jamadar of the Chief Justice alongwith some other public men gave a hot pursuit to the culprit who, however, managed to escape by jumping into the Garhwal Bhawan premises and disappeared.

Senior officers of the police including the I.G.P., D.I.G. (Security), D.I.G. (Armed Police), D.I.G. (Range), S.P., New Delhi District rushed to the spot to supervise and direct further investigations.

The dog squad of Delhi Police was immediately pressed into service. The dog could not, however, follow the scent beyond Mandi House. Immediately combing of the locality and exhaustive enquiries in the area were started by detailing special teams for the purpose. Police parties were also rushed to the two Railway Stations, Inter-State Bus Terminus and the Airport with descriptive roll of the culprit to prevent the culprit from escaping outside Delhi. A watch at these places is continuing. Police parties have also been